

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 132 OF 2017 &  
IA NOs. 910 OF 2017 & 1217 OF 2018**

**Dated: 4<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s. Minopharm Laboratories Pvt. Ltd. .... Appellant(s)  
Versus  
Telengana State Electricity Regulatory Commission & .... Respondent(s)  
Ors.**

Counsel for the Appellant(s) : Mr. Raghavendra M. Bajaj  
Mr. Samar S. Kolhwaha  
Mr. Shreyas Mehrotra

Counsel for the Respondent(s) : Ms. D. Bharathi Reddy for R-1  
  
Mr. Rakesh K. Sharma  
Mr. Nishant for R-2  
  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Nega Garg for R-3

**ORDER**

**IA NO. 910 OF 2017  
*(Appln. for placing on record certain  
additional facts and documents)***

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed.

Learned counsel for respondent No.3 seeks four weeks time to file additional reply. Time is granted. Learned counsel for respondent No.3 may file additional reply, if any, on or before 03.10.2018 with advance copy to the other side.

**IA NO. 1217 OF 2018**  
*(Appln. for condonation of delay in filing rejoinder)*

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the delay in filing rejoinder is condoned. The Application is disposed of.

**APPEAL NO. 132 OF 2017**

Pleadings are complete.

List the matter for hearing on **01.11.2018.**

**(S.D. Dubey)**  
**Technical Member**

*ts/js*

**(Justice Manjula Chellur)**  
**Chairperson**